

Central Administrative Tribunal  
Principal Bench

O.A. No. 456 of 2001

New Delhi, dated this the 18th September, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri N.R. Kalonia,  
Data Processing Assistant Grade 'B',  
Staff Selection Commission,  
Dept. of Personnel & Training,  
CGO Complex, Block No. 12,  
Lodhi Road,  
New Delhi-110003. .. Applicant

(By Advocate: Shri N. Ranganathaswamy)

Versus

1. Union of India through  
the Secretary,  
Ministry of Personnel, Public Grievances  
and Pensions,  
North Block,  
New Delhi-110001.

2. The Secretary (P),  
Department of Personnel & Training,  
North Block, New Delhi-110001.

3. The Chairman,  
Staff Selection Commission,  
CGO Complex,  
Block No. 12,  
Lodhi Road,  
New Delhi-110003. .. Respondents

(By Advocate: Shri R.P. Aggarwal)

ORDER (Oral)

S.R. ADIGE, VC (A)

Applicant seeks a direction to grant promotion/financial upgradation with effect from 9.1.2000 and fix pay in the higher grade of Rs.7450-11500 together with arrears and interest @ 18% p.a. for the period from 9.1.2000 till the date of actual payment.

2. Heard both sides.

7

(5)

3. It is not denied that by order dated 28.6.2001 (Ann.R-3) respondents have granted applicant second financial upgradation in the higher grade of Rs.7450-11500 w.e.f. 10.1.2000 and applicant's pay has been fixed vide Respondents' order dated 5.7.2001 (Ann. R-4).

4. Respondents have sought to explain the delay in taking action to grant applicant the aforesaid financial upgradation by furnishing a list of dates, in chronological order of the steps taken to grant the aforesaid benefits to applicant, but we are of the considered view that financial upgradation ~~was~~ granted to applicant vide respondents' order dated 28.6.2001, could have been granted to him much earlier, and he should not have been driven to file the present O.A. to get these reliefs. Accordingly respondents are directed to grant applicant costs of Rs.1000/- payable forthwith.

5. Applicant's counsel has invited our attention to the contents of Para 6 of respondents' reply, in which certain language has been used, which could have been avoided without detracting in any manner from the contents of their reply. Such language should be eschewed.

6. The O.A. stands disposed of accordingly in terms of Paras 4 and 5 above. ~~.....~~ ~~.....~~ ~~.....~~

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)

S.R. Adige

(S.R. Adige)  
Vice Chairman (A)

Karthik